

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

COURT No. I

Appeal No. E/85383/17

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/364-366/16-17 dated 08.11.2016 passed by Commissioner of Customs & Central Excise (Appeals), Aurangabad)

Pankaj Bansal
Vs.

Appellant

Commissioner of Customs & CE
Aurangabad

Respondent

Appearance:

None
Shri S.J. Sahu, Asst. Commr (AR)

for appellant
for respondent

CORAM:

Hon'ble Mr. M.V. Ravindran, Member (Judicial)

Date of Hearing & Decision: 13.03.2018

FINAL ORDER NO A/85671/2018

Per: M.V. Ravindran

On matter being called nobody appeared on behalf of the appellant inspite of today's notice of hearing having been sent well in advance. From records we also find that the matter came on board a number of occasions when the appellant unrepresented. As such we dismiss the appeal for non-prosecution.

(Order dictated in Court)

(M.V. Ravindran)
Member (Judicial)